CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.152/2006

Tuesday this the 14 th day of March 2006.

CORAM:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.C.Balachandran, OTC(Retd.),
Office of the Additional Commissioner of
Customs (Preventive),
No.100, Marine & Preventive Wing,
'Everest', IInd Floor,
Marine Drive, Mumbai – 400 002 and residing at:
Koyilathumpadi House,
Mankara Railway Station Post,
Palakkad.   Applicant

By Advocate M/s Santhosh & Rajan)

Vs.

1.   Union of India represented by the Secretary,
       Ministry of Finance, New Delhi.

2.   The Commissioner of Customs (Preventive),
       12th Floor, New Customs House,
       Bellard Estate, Mumbai – 400 001.

3.   The Additional Commissioner of
       Customs (Preventive),
        Marine & Preventive Wing,
       No.100, 'Everest', IInd Floor,
        Marine Drive, Mumbai – 400 002.   Respondents

(By Advocate Smt. K. Girija, ACGSC.)

        The Application having been heard on 14.3.2006
        the Tribunal on the same day delivered the following
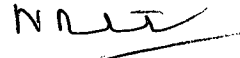
O R D E R

HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

        Learned counsel for the applicant submits that some terminal benefits like
the Earned Leave encashment and overtime allowance have not been disbursed to
the applicant after his retirement, despite the fact that, three representations were
made by him at Annexures A1, A2 and A-3, the last being made on 9.12.2005. He
also submits that the applicant would be satisfied, if a direction is given to the
respondent concerned to dispose of the same within a time frame.

2.   Learned counsel for the respondents has no objection in the adoption of such course of action.

3.   Under these circumstances, the 2nd respondents is directed to consider and dispose of A-3 representation within a time frame of one month from the date of receipt of a copy of this order.

4.   With the above direction the O.A. is disposed of. No costs.

Dated the 14th March, 2006.

N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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